

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.APPEAL.NO.452 OF 2020

(AGAINST THE ORDER DATED 07/05/2020 IN TEMP NO.274/2020 OF 1ST  
ADDITIONAL SESSIONS COURT, KOLLAM)

APPELLANT/ACCUSED:

CHANDRAJITH, AGED 19 YEARS,  
S/O SHIBU CHANDRAN, OMANAVILASAM,  
NEAR KANYAMANDAM DEVI TEMPLE,  
KALAKKODE CHERRY, BHOODHAKKULAM VILLAGE,  
KOLLAM TALUK

BY ADV. M R SASITH PANICKER

RESPONDENTS:

1. STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM-682031.
2. THE ASSISTANT COMMISSIONER OF POLICE  
CHATHANNOOR - 691572.
3. RAVEENDRAN, S/O GOPALAN, RATHEESH BHAVAN ,  
POOTHAKKULAM VILLAGE, PARAVOOR, KOLLAM-691302

R1-R2 BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON  
12.05.2020, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

**ASHOK MENON, J.**

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**Crl.Appeal No.452 of 2020**  
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**Dated this the 12<sup>th</sup> day of May, 2020**

**O R D E R**

Learned Public prosecutor to get a report.

Post on 15.05.2020

**ASHOK MENON  
JUDGE**

*rmm*